

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 95(ND)/2014

IN THE MATTER OF:

Mr. Ashish Gaur

.... **APPLICANT / PETITIONER**

Vs.

M/s Siddhant Stones Pvt. Ltd. & Ors.

.... **RESPONDENT**

SECTION:

Under Section 397/398

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT/PETITIONER :- Mr. Amit Yadav, Proxy Counsel

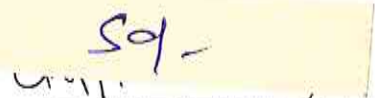
For the RESPONDENT :-

ORDER

Learned proxy counsel for the petitioner is present and represent that some more time will required for filing the synopsis. However, sufficient time, it is seen has been already granted vide order dated 13.07.2017. Despite the same it is noticed that the synopsis has not been filed. However, one final opportunity is given to the learned counsel for the petitioner to file the synopsis within a period of one week from today.

Post the matter on 22nd August 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**